## GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

## LOK SABHA UNSTARRED QUESTION NO. 3414

TO BE ANSWERED ON THE 16<sup>TH</sup> MARCH, 2021/ PHALGUNA 25, 1942 (SAKA)

DEMAND FOR POLITICAL ASYLUM

3414. PROF. SAUGATA RAY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any demand for political asylum for coup-hit Myanmar villagers;
- (b) if so, the details thereof and the reaction of the Government thereto; and
- (c) the details of the persons/groups granted political asylum in the country so far?

## **ANSWER**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): India is not a signatory to the 1951 UN Convention relating to the Status of Refugees and the 1967 Protocol thereon. All foreign nationals (including asylum seekers) are governed by the provisions contained in the Foreigners Act, 1946, the Registration of Foreigners Act, 1939, the Passport (Entry into India) Act, 1920 and the Citizenship Act, 1955, and rules and orders made thereunder. However, a Standard Operating Procedure (SoP) was issued in 2011 by the Central Government and amended in 2019 which has to be followed by law enforcement agencies while dealing with foreign nationals who claim to be refugees.

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